

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 258 of 2015

Dated : 03rd February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd., & Anr. Appellant(s)
Versus**

M/s. G N General Mills & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Jayant K. SSC for PSPCL
Mr. Karunakar Mahalik

Counsel for the Respondent (s) : Mr. Sakesh Kuamr for R-2

ORDER

Mr. Sakesh Kumar, Learned Counsel for Respondent No.2 submits that no Counter Affidavit is required to be filed on behalf of the State Commission as the main contestant is Respondent No. 1. No Counter Affidavit has so far been filed by the Respondent No.1. Mr. Arun Sharma, Learned Counsel for Respondent No.1 has accepted notice on 08.01.2016. Mr. Sharma has not filed his Vakalatnama till now. Considering the submission of Mr. Sakesh Kumar, we deem it proper to grant two weeks' time to Respondent No.1 to file Counter Affidavit after serving copy on the other side. Thereafter, rejoinder, if any, be filed within two weeks after serving copy on the other side.

Post this appeal for hearing on **08.03.2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

hcj/dk